

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 04**  
**(IB)-2011(PB)/2019**

**IN THE MATTER OF:**

Vandana Motors	...	Applicant/Petitioner
Vs.		
On-Dot Couriers and Cargo Ltd.	...	Respondent.

**Order under Section 9 of Insolvency & Bankruptcy Code,**

**Order delivered on 27.08.2019**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

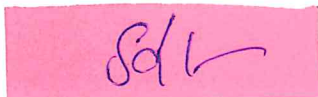
**PRESENTS:**

For the Petitioner: -

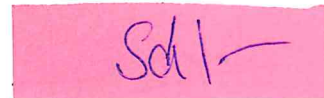
**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of corporate debtor-respondent.

Process dasti as well as through other modes permissible in law. List for further consideration on 05.09.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**